

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1793/2020

This the 8th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Irshad Ahmad Ahanger Age 32 yrs
S/o Ab. Gaffar Ahanger
R/o Nigeenpora Tral District Pulwama.Applicant

(Advocate:- Mr. N.A. Gattoo - Not Present)

Versus

1. State of Jammu and Kashmir & Ors

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

O R D E R

[O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This TA (TA No.62/1793/2020) arises out of SWP No.1424/2016, pertains to ReT Scheme and as per the order of the Hon'ble High Court of Jammu & Kashmir dated 15.07.2021 in CM No.2068/2021 in SWP No.1424/2006, this Tribunal does not have jurisdiction to entertain this matter and has re-called the file. Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

/kdr/

**(RAKESH SAGAR JAIN)
MEMBER (J)**